

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise Miscellaneous Application No. 85041 of 2020
Excise Miscellaneous Application No. 85077 of 2019
Excise Miscellaneous Application No. 85085 of 2019

(On behalf of Appellant)

in

Excise Appeal No. 1204 of 2009

(Arising out of Order-in-Original No. 193/01/Recovery Cell/MV/2009/Commr/KS dated 11.08.2009 passed by Commissioner of Central Excise, Mumbai-V.)

Mrs. Nidhi N Gupta

.....Appellant

143-A, Government Industrial Estate,
Kandivali (W), Mumbai – 400 067

VERSUS

Commissioner of Central Excise, Mumbai-V

.....Respondent

5th Floor, Utpad Shulk Bhavan,
Plot No. C-24, Block E, Bandra-Kurla Complex,
Bandra (E), Mumbai – 400 051

AND

Excise Miscellaneous Application No. 85040 of 2020
Excise Miscellaneous Application No. 85076 of 2019
Excise Miscellaneous Application No. 85084 of 2019

(On behalf of Appellant)

in

Excise Appeal No. 89 of 2010

(Arising out of Order-in-Original No. 193/01/Recovery Cell/MV/2009/Commr/KS dated 11.08.2009 passed by Commissioner of Central Excise, Mumbai-V.)

Mrs. Geetika S Gupta

.....Appellant

143-A, Government Industrial Estate,
Kandivali (W), Mumbai – 400 067

VERSUS

Commissioner of Central Excise, Mumbai-V

.....Respondent

5th Floor, Utpad Shulk Bhavan,
Plot No. C-24, Block E, Bandra-Kurla Complex,
Bandra (E), Mumbai – 400 051

APPEARANCE:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri Mohd. Shamshad Alam, Additional Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A / 86656-86657 / 2021**

Date of Hearing: 10.08.2021

Date of Decision: 10.08.2021

PER: BENCH

Learned Authorised Representative submits that the attachment of the appellants' property has been vacated and in this regard, he places on record a copy of the letter dated 05.08.2021 of the Joint Commissioner, CGST & Central Excise, Thane and also the copy of acknowledgment of receipt of the said letter by the party.

2.1 Since the attachment has been vacated and the appellants have acknowledged the receipt of the order/letter vacating the attachment, nothing more remains in the matter.

2.2 All the miscellaneous applications are disposed of. Accordingly, the appeals which are settled under SVLDRS as noted in the Bench order dated 23.01.2020, are also dismissed as withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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